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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 13037/2019, CM APPL. 53165/2019

TANUL THAKUR

..... Petitioner

Through: Ms. Vrinda Bhandari with
Mr. Abhinav Sekhri, Mr. Tanmay
Singh, ms. Anandita Mishra,
Mr. Krishnesh Bapat, Ms. Amala
Dasrathi and Ms. Natasha
Maheshwari, Advocates.

versus

UNION OF INDIA & ORS

..... Respondents

Through: Ms. Biji Rajesh with Ms. Heena
Kochar, Advocates for Mr. Gaurang
Kanth, CGSC for UOI.

CORAM:

HON'BLE MR. JUSTICE MANMOHAN

HON'BLE MR. JUSTICE DINESH KUMAR SHARMA

ORDER

11.05.2022

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Learned counsel for the respondents states that the respondents are willing to give a post-decisional hearing to the petitioner, including an opportunity to take corrective measures, if found necessary.

Learned counsel for the petitioner states that the petitioner is willing to participate in the post-decisional hearing through his counsel.

Consequently, this Court directs the Committee constituted by MeitY under the Blocking Rules, 2009 to give a post-decisional hearing to the counsel for the petitioner on 23rd May, 2022 at 3 pm. A copy of the original blocking order, after redacting the portion pertaining to the third parties,

shall be furnished to the petitioner before 23rd May, 2022. The Committee under the Blocking Rules, 2009 shall furnish a report to this Court as well as to the petitioner within four weeks thereafter.

List on 14th September, 2022.

MANMOHAN, J

DINESH KUMAR SHARMA, J

MAY 11, 2022
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